

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)No.9233/2020

(Arising out of impugned final judgment and order dated 20-12-2019 in WPC No. 8527/2019 passed by the High Court of Delhi at New Delhi)

NATIONAL PETROLEUM CONSTRUCTION COMPANY

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX CIRCLE
2(2) INTERNATIONAL TAXATION NEW DELHI & ANR.

Respondent(s)

([PART HEARD BY: HON. INDIRA BANERJEE
HON. J.K. MAHESHWARI JJ.]
[TO BE TAKEN UP AT THE TOP OF THE BOARD])

Date : 14-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Petitioner(s) Mr. S.Ganesh Sr. Adv.
Mr. Bhargava V Desai, AOR
Mr. Shivam Jasra, Adv.
Ms. Aditi Diwan, Adv.For Respondent(s) Mr. N. Venkataraman, ASG
Mr. Shyam Gopal, Adv.
Mr. Chandra Kant Sharma, Adv.
Ms. Rashmi Malhotra, Adv.
Ms. Preeti Rani, Adv.
Mr. Akshya Amritanshu, Adv.
Mr. Raj Bahadur Yadav, AORUPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Hearing concluded.

Reserved for Judgment.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT(MATHEW ABRAHAM)
COURT MASTER (NSH)